

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-518**  
(IB)-1913(ND)/2019  
IA/2594/2023

**IN THE MATTER OF:**

Indian Bank

**.....Applicant**

**Vs.**

M/s. Nimitiya Hotel And Resorts Limited

**.....Respondent**

**SECTION**

U/s 7 of IBC (CIRP)

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the SRA : Ms. Stuti Vatsa, Mr. Pankaj Sethi, Adv.  
For the RP : Mr. Navneet Gupta, RP with Mr. Manoj Nagrath, Adv.

**ORDER**

**IA/2594/2023:-**

This application was heard on 06.03.2024 and the parties were directed to file the written submissions. Ld. Counsel on behalf of the Applicant, Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the SRA are present and submitted that they have filed their written submissions and the same is now reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the CoC is present and submitted that they have filed

their written submission. However, written submissions of the CoC are still not reflected on the e-portal of this Tribunal. Last opportunity is given to the CoC to bring on record their written submission. List this application on **07.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**